

Central Administrative Tribunal
Principal Bench

O.A. No. 1206 of 1998
M.A. No. 2616 of 2000

New Delhi, dated this the 17th November, 2000

Hon'ble Mr. S.R. Adige, Vice Chairman (A)
Hon'ble Dr. A. Vedavalli, Member (J)

Smt. Krishna,
W/o Shri Mehtab Singh,
R/o House No. 34/25, Trilok Puri,
Delhi-110091.
Working as Lady Constable No. 3702/PCR
Delhi Police. .. Applicant

(By Advocate: Shri Rajeshwar Singh)

Versus

1. State of Delhi through
the Chief Secretary,
Delhi Administration, Delhi.
2. Commissioner of Police,
Delhi Police Headquarters,
New Delhi-110002.
3. Addl. Commissioner of Police (OPS),
Delhi Police Hqrs.,
New Delhi-110002.
4. Shri Yday Sahay,
Dy. Commissioner of Police,
Police Control Room,
Delhi police Hqrs.,
New Delhi-110002.
5. Shri K.P. Singh,
Asst. Commissioner of Police,
Police Control Room,
Delhi Police Headquarters,
Mew Delhi-110002.
6. Smt. Meera Sharma,
Lady Inspector,
Incharge Shift - C,
Police Control Room, Delhi police Hqrs.,
New Delhi-110002. .. Respondents

(By Advocate: Shri Amit Rathi proxy counsel
for Shri Devesh Singh)

ORDER (Oral)

S.R. Adige, VC (A)

Applicant impugns the order dated 6.6.98 placing her under suspension. She prays for a direction to respondents to restrain them from utilising thi order to debar her from further promotion, and to restrain the respondents from implicating her in false, fabricated and concocted criminal, civil and departmental cases.

2. We have heard applicant's counsel Shri Rajeshwar Singh and respondents' proxy-counsel Shri Amit Rathi on behalf of Shri Devesh Singh.

3. We are informed that in the background of impugned order dated 6.6.98, departmental proceedings were initiated against applicant for allegedly failure to pick up telephone on several occasions while detailed for duty at Channel No. 109/159 at position No.9 in ACD system from 1400 to 2000 hours on 22.5.98 resulting in the calls were rerouted to another operator causing chaos.

4. Shri Rathi informs us that the D.E. has since concluded and is now pending for issue of orders.

5. Meanwhile we note that by interim order dated 16.6.98 passed in this O.A., the operation of the impugned order dated 6.6.98 has been stayed, and the aforesaid ex-parte interim orders have been continued from time to time.

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6. Now that, as per averments of respondents' counsel the D.E. has been concluded and all that remains is for issue of orders based upon the finding of the E.O. This O.A. is disposed of with a direction that in the event applicant is aggrieved by the Disciplinary Authority's order, then after exhausting the statutory remedies available to her, it will be open to her to agitate her grievance through appropriate original proceedings in accordance with law, if so advised.

7. Meanwhile as the suspension orders have remained stayed from 16.6.98 till today these stay orders shall operate till the date of issue of Disciplinary Authority's order.

8. The O.A. along with M.A. No. 2616/2000 stands disposed of accordingly. No costs.

A. Vedavalli
(Dr. A. Vedavalli)
Member (J)

S.R. Adige
(S.R. Adige)
Vice Chairman (A)

/GK/